

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 119

Comp. Appl (IBC)/1171(CH)2019, Rest. A (IBC)/6(CH)2023,
Comp. Appl (IBC)/144(CH)2019, IA(IBC)/6/(CH)2024, IA(IBC)/2533(CH)2023,
IA(IBC)/839(CH)2023, IA(IBC)/53(CH)2020, IA(IBC)/1986(CH)2023, Comp.
Appl.(IBC)/22(CH)2020 IA(IBC)/688(CH)2022, IA(IBC)/22(CH)2020 Comp.
Appl.(IBC)/78(CH)2019, Comp. Appl.(IBC)/60(CH)2020, IA(IBC)/51(CH)2021,
IA(IBC)/97(CH)2021, Comp. Appl. (IBC)/79(CH)2019, Comp. Appl
(IBC)/936(CH)2019, IA(IBC)/40(CH)2021, Comp. Appl(IBC)/77(CH)2019,
IA(IBC)/177(CH)2020, IA(IBC)/136(CH)2020, IA(IBC)/33(CH)2020, 173/19, 436/19,
193/19, IA(IBC)/498(CH)2024, IA(IBC)/1150(CH)2024
CP(IB)No.201/Chd/Hry/2018
(Admitted)

IN THE MATTER OF:-

State Bank of India

...Petitioner

Versus

SRS Limited

...Respondent

**Under Section: 7, IBC 2016, Sec 33(1) (b)(i) to (iii) r/w Sec 33(3), Rule 11 of
NCLT 2016,60(5)**

Due to paucity of time, the matter could not be taken up today, hence the matter
is adjourned to 23.07.2024, higher on board.

Sd/-
Court Officer

06.06.2024
Tanvi